in the House so that the Members can explain their point of view.

the leaders of the parties had a meeting in the Chamber of the Speaker to discuss as to how we should conduct ourselves after 12 O'clock in the after noon every day. it was by broad broad agreement—I amusing the words "broad agreement"—decided....

SHRI ATAL BIHARI VAJPAYEE (Loucknow): Verybroad agreement.

MR. SPEAKER: It should not be very broad. It can be broad only. It was decided that every day the Zero Hour activities and maters under rule 377 should not be continued for more than half-an-hour. It should be possible for us to discuss urgent importiced of public interest by using others devices, call-attention motion or short duration motion. If there are issues which need the attention of the Government very urgently, they would centainly be allowed to raise in the House, in the from of call-attention motion and the reply to the call-attention motion will be given by the Ministers and each and every Member whose name finds place in the callattention motion notice—five members are allowed-will be allowed to ask question for two minutes. In that way within 10 minutes time, the question should be over . Within 15 minutes time, the call -attention whole be over and if possible we can have to call-attention motions. every day. If we have a method of this kind, it becomes possible for the members to pinpoint the responsibility of the Government and get a response which is really useful.

It was also decided that there are certain important issues which need discussion and those important issues should be allowed to be discussed in the House in the form of short duration discussion. At least two issues of this nature should be allowed to be discussed every week so that there would be a proper response from the Government.

This is to utilise the time of the House in a proper manner. This is really to get the relief and it was agreed between the members. I have said that this matter. I will raise in the Zero Hour itself

This is how Mr. Nitish Kumar derails everything and he takes pleasure in that I amtrying to see that this Hour is properly utilised so that if you agree, we follow this. If you do not agree, well we shall have no objection to continue the method which we had been doing earlier.

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum): You have already consumed five minutes of Zero Hour!

I have one submission to make. The callattention rules should also be changed. *Interruptions*)

MR. SPEAKER: Mr. Finance Minister, you wanted to make a statement.

12.04 hrs.

STATEMENT BY MINISTER

Alleged Impropriety of using the information re: establishment of industrial to wnship in India combining Japanese high technology and India's skilled manpower

[English]

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): Mr. Speaker, Sir, I have received copy of a letter dated 29th July, 1993 addressed by Shri Chandrashekhar ji to the hon. Speaker in which it has been alleged that I had made a wholly erroneous statement in the debate on the Motion of No-confidence regarding establishment of a Japanese industrial township in India.

Sir, as desired by you. I seek the indulgence of the House to clarify the position.

The issue of the establishment of an indus-

trial township in India combining Japanese high technology and India's skilled manpower has been under discussion since 1989. At the 19th meeting of the India-japan Joint Study Committee held on 27-28 November, 1990, it was agreed to recommend to the Government to set up a joint Indo-Japanese sub-committee to supervise the preparation of a feasibility study for the proposed industrial township. The then prime Minister, Shri Chandra Shekhar approved this proposal on file. On 7th December, 1990 there prime Minister's office, conveying the Prime Minister's approval indicated the members of the Indian Team and further asked Secretary Industrial Development to pursue the proposal for preparation of a feasibility study.

In further pursuance of this matter, a joint Indo-Japanese Industrial Model Township Committee was set up. On 2nd April, 1991, Additional Adviser (Industry & Minerals) of the Planing Commission wrote to the ministry of Finance suggesting that the Japanese Government should be approached for grant of funds for the proposed feasibility study. The Ministry of Finance in turn wrote to the Japanese Embassy on 3rd May, 1991 for consideration of the project and 'in principle' approval. This was followed by a further letter on 11th June, 1991 enclosing the details of the proposal for the feasibility study. All these developments took place when the Chandra Shekhar Government was in office. Interruptions)

This study is now in progress and we are yet to receive the feasibility study.

Hon. Members will recall that during my intervention in the debate on the No Confidence Motion, I had referred to the fact that this proposal had been approved when Shri Chandra Shekhar was the prime Minister. My intention was merely to clarify that the preparation of the feasibility study had the approval of the Chandra Shekhar Government Interruptions)

Please listen to me Until this day we have not received the feasibility report. Therefore, the

question of a final decision on the establishment of model industrial township will arise only when we have got the feasibility report.

During the debate on the No Confidence Motion, Shri Chandra shekhar stated that he had all along been opposed to the Japanese model industrial township proposal. Yet he approved the proposal for a feasibility study and his Government asked the Japanese to finance this study. I leave it to the hon. Members to draw whatever conclusions they can from this information. It is true that since the feasibility study is still not available, Shri Chandra Shekhar ji cannot be accused of approving the proposal for the establishment of the industrial township. I have no hesitation in admitting this fact. (Interruptions)

However, by the same logic, the allegation made by Shri Chandra Shekhar ji in the debate on the No Confidence Motion that during his visit to japan last year, prime Minister Shri Narasimha Rao signed an agreement with Japan to get the city, is also totally erroneous. No such Agreement was signed by the prime Minister Shri Narasimha Rao during his visit to Tokyo. The fact of the matter is that so far we have not gone beyond what was decided upon in this matter when Shri Chandra Shekhar was the prime Minister. Therefore, his criticism of our Government on this matter is wholly misplaced. Since this could have misled the House, I was obliged to intervene the way I did.

have great regard and respect for Shri Chandra Shekhar ji. It was never my intention to hurt Shri Chandra Shekhar's feeling by what I said. I am sure my statement today will convince him of that.

My I add that, in my view, Chandra Shekhar ji took a very good decision when he approved the proposal for the feasibility study. If the feasibility study establishes that the proposal is viable and falls within the framework of our nationally approved policies, it would certainly further Indo-Japanese relations and foster co-

operation in attracting Japanese investment in India. However, any decision in this matter can be taken only after the receipt of the feasibility study.

Ilearn that yesterday some members questioned the propriety, I believe Shri Vajpayee raised that issued, of my using the information Igot as a bureaucrat for purposes of debate in the House. I should like to emphasise that in commenting on the issueds relating to the establishment of the model industrial township with Japanese assistance, I have made use of information available to me as Finance Minster and that too only to rebut a wholly false allegation about the conduct of the Government of which I am a member. Hence, there can be no question of any impropriety on my part on this account.

SHRI ANBARASU ERA (Madras Central): Sir, by way of clarification, I just want to ask one question.

MR. SPEAKER: Such matters should not be prolonged.

[Translation]

SHRI HARIN PATHAK (Ahmadabad): Mr. speaker, sir, the people of villages of Gujarat have been staging agitation at Ferozeshah Kotla Ground for the last two days. They apprehend that the Sardar Sarover Narmada Project will not be completed. On 31st march, the Government decided not to take loans from the World Bankforthis project. When I drew the attention of the hon. Minister to wards the aspirations of the people of Gujarat, he assured that the project would definitely be completed and in case the loan is not available from the World Bank, we would complete it positively in all respect by taking funds from the Central Government or the State Government. But later on the Ministry of Environment raised hue and cry and the Government had to give up this idea. Today the people of the whole Gujarat apprehend as to what will be the future of such a plan in which the interest of lakhs of farmers of Guiaratis involved and is aimedo at supplying water to Run of Kuchh and on which thousands of crores have already been spent.

Mr. Speaker, Sir, the aspiration of the people of Gujarat are being neglected in the name of Environment and Tribals. The Government is well-versed with the political atmosphere of Gujarat. if once an agitation is launched people would not siquietly and it would create a great problem for the country. The hon, Minister is here. On 31 March he had submitted that a decision would be taken within fourteen days. What is your reaction regarding that. Once again, I am presenting the demand of the Gujarat people before you and would like to know whether this project would be completed or not. People would not make compromise on anything else. So the Central Government should assure the people of Gujarat, Maharashtra Madhya Pradesh, Rajasthan that the projects started by the Govemment would be completed in time.

[English]

PROF. SAVITHRI LAKSHMANAN (Mukundapuram): Sir, today, I am standing before you with a heavy heart.. (*Interruptions*) Please listen to me. Please allow me to speak.. (*Interruptions*) Please listen to me. This is about the life of a lady member of Parliament. This is a very important issue. This is about the life of a lady Member of this House.. (*Interruptions*).. With a most heavy heart I am standing before you; thank you very much for allowing me to raise this important issue, Sir.

One of my colleagues from this side is brutally beaten by the police of the friends of my colleges on that side. Hon. Member of parliament Mamata Banerjee was leading a peaceful political march in her home State. She was brutally beaten by the police there. The only reason as far as I know, to the best of my knowledge, is that she does not belong to the comrads of the ruling party She was on fast yesterday in the hospital. We the women Members of parliament of the Congress Party wanted

to raise that hot issue on the floor of the House yesterday; but unfortunately we were not albe to raise this issue because one ex-prime Minister, better to say the prestige of one ex-prime Minister and one leader of a small group of this House got priority than the life of a lady parliamentarian in this House. I am so sorry to say.

Statement by Minister

[Translation]

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MR. SPEAKER: Sir, if you speck turn by turn only then it would go on record. If all the people speak at a time it would become impossible to record it. Please speak only when I allow you, otherwise nothing would go on record.

[English]

SHRI ANBARASU ERA (Madras Central): A judicial inquiry should be order on this issue. We demand a judicial enquiry Sir.

MR. SPEAKER: Let Somnathji speak.

SHRI SARAT CHANDRA PATTANAYAK(Bolangir): We are so obedient to you always Sir.

MR. SPEAKER: You do not have to be obedient to me; you should be obedient to the rules.

(Interruptions)

SHRISOMNATHCHATTERJEE(Bolpur): Sir, we are always soory, if any hon. Member of this House is unwell; and if a lady member is stated to be unwell, we wish her complete recovery and speedy recovery. The question is, ... (Interruptions) Sir, it is very difficult, we did not interrupt her. Many things have been said. But, the next day's newspapers of Calcutta, who were openly supporting her have said and her own doctors stated that she had no injury; she was perfectly all right; she had not suffered anything. (Interruptions) Sir, I never interrupted her. (Interruptions) I did not say anything; I have said

what appeared in the paper. If they do not allow me to continue., I can only say that Ideny the allegation made against the West Bengal Govemment.

(Interruptions) I expressed by hope; I have conveyed my best wishes for her recovery; and I repudiate all the allegation made against the West Bengal Government. (Interruptions)

THE MINISTER OF HOME AFFAIRS (SHRIS.B.CHAVAN): Mr. Speaker, Sir, I got in touch with the hon. Chief Minister of West Bengal to find out what the facts are; and I was also given to understand that it was not only the gherao of the writers Building, but another areas also, there are large number of people who have been arrested. he said that he would be able to supply me the information. If I get the information in time, it is all right, but otherwise, I am definitely thinking of going to Calcutta and discuss those matter with him.

[Translation]

SHRI RAM KIRPAL YADAV (Patna): Mr. Speaker, Sir, first of all, I would like to thank you for giving me an opportunity to speak because this is my maiden speech in this House, I would like to draw the attention of the Government through you during this zero hour towards the kidnapping of an ex MLA of Bihar Shri pankaj Kumar Sinha, by terrorists of kashmir. Shri Sinha, along with his family had gone to Kashmir. He was kidnapped 14 days back. Today there is a news items in the daily news-paper 'Jansatta' that the kashmir terrorists have threatened to kill the ex-MLA This is a very unfortunate situation. Today, if someone goes to Kashmir, he does not feel himself secured there. Even to day the same situation is going on. The whole family of the ex-MLA is very much worried about him.

The State Government had provided information in this regard to the Central Government. The Central Government had given assurance that it would try its level best to liberate him but

"Mujahiden" which is a terrorist organisation of kashmir has warned that if their demands were not met within a week they would kill the ex-MLA. Through you, I would like t submit to the Government of India as well as to the Minster of Home Affairs, who is now present in this House that all out efforts should be made to save the life of the Ex-MLA who belongs to Congress it self. Interruptions)

SHRI MANGAL RAM PREMI (Bijnor): Mr. Speaker, sir, there is no railway link connecting district Bijnor of Uttar Pradesh with any other district headquarters. Since 1985 a coach was used to be attached from their for Lucknow and Allahabad, That arrangement went very well till now, but I do not know as to what has happened that the Nauchandi Express has been extended up to Saharanpur on the initiative of a political leader while the residents of Saharanpur say that they don't need any other train and even then the Nauchandi Express has been extended upto Saharanpur and five coaches were attached from Devband while there was no need to attach these coaches. On the other hand one coach which used to attached from Bijnor station has been with drawn Through You, I would like to inform the Government that there is a wide spread resentment among the people of Bijnor over the step taken by the Government The people are very munch agitated.

12.25 hrs.

[MR. DEPUTY SPEAKER in the Chair]

The agitation is going on. The people are sitting on hunger strike and the people experiencing a lot of problems as a result of this steps. Therefore, I would like to draw the attention of the hon. Minister of Railways that if any untoward incident takes place, the Government would be solely responsible for it because the Railway Department is under the Central Government. I, therefore, would demand that the coach should be reattached. If it is not possible, then one of the two trains preferably Janta Express starting from Dehradunshould be diverted from Najidabad

to Gajraula. It is not done and the coach is not attached, then I would also sit on hunger strike along with the other people within a few days. *Interruptions*)

SHRI RABI RAY (Kendrapada): Mr. Deputy speaker, Sir, I would not like to take much time. I am raising a very important issue and hope that all the members of this August House would be unanimous on it, the terms of improvement of. I am expressing the opinion of the whole House that it was very unfortunate that leader Aung San say Jailed in our neighboring State Myanmar has been extended by one year. It is a matter of great concern. Our country has a glorious tradition. We are a democratic Country in the World and we have always supportred the countries fighting for democracy. The foreign policy of our country is based on it. We work for rebooting the democratic right to the people in the world. Our representatives went to Austria to participate in the Human rights conference there It is a matter of great regret that her period of improvement has been extended by one year. I would like to knowfrom the Government of India in this regard

Hon. Chavan Sahib and hon. minister of Parliamentary Affairs Shri V.C. Snukla are present here at the moment. I would like to know why is the Government of India keeping quiet over the issue of extending the period of her detention by one year.

I want to raise the most important issue. American President Clinton gave a statement against the detention of Aung San Suu Kyi. It was propagated in the world that her detention had been extended. She should have been released within four years. State Law and orders Restoration Council is the name of the Government there. Thus, Sung San Suu Kyi who secured 80 per cent votes has not not been allowed to become the Prime Minister for the last five years and Mr. Clinton is supporting her.

I would like to submit to Chavan Sahed and Shukla Saheb that we are the people who believe infreedomand democracy, when Chinton is taking initiative, why then the Government of India is keeping quiet. I would like Chavan Saheb to be concerned about the present case of detention in Burma, which is a friendly country of India. Democracy is being murdered there. The person who enjoys the mandate of the people to become the prime Minister is not being allowed to assume that office. our Government should raise a voice against her detention. This is in the interest of the House and is according to the policy of non-alignment and freedom. The Government should raise its voice against the extention of the period of her detention and make a statement Interruptions)

Statement by Minister

[English]

MRUTYANJAYA NAYAK SHRI (Phulbani): Sir, this is a very serious matter when the nation shocked because of scames like that of harshad Mehta scam, it is very importer and worth notice that while the majority of the country including the toning masses contribute to the national property of the country, the toiling nasses are ignored and millionaires become more richer an get benefit worth millions in the country whereas black money and illegal assets are increasing in the country. They are not detected and apprehended, so, if the mill onaires are nationlised, it will definitely strengthen the economy of the country, I wish the Government to take specific steps in this matter.

SHRIKODIKKUNILSURESH (Adoor): Sir, there are about 70 cashew factories in Kerala under the Kerala Cashewnut Development Corporationlying closed for the last ten months. In Adoor and Quilon parliamentary constituencies, which are the main centres of this industry, more than one lakh people who were fully dependent on this industry are starving nowdays due to the closure of these factories and they are not even in a position to sent their children to schools Interruptions).

MR.DEPUTY-SPEAKER: Mr. Suresh, do not read. Reading is not allowed. And kindly complete within a minute.

SHRIKODIKKUNIL SURESH: The finan-

Statement by Minister

(Interruptions)

cial problem of the Corporation is the main reason for their inability to collect and store sufficient cashew (raw) during the last season and as such there was acute shortage. Interruptions)

MR. DEPUTY SPEAKER: Mr. Suresh, you please conclude. You cannot take so much time, please do not read. Just give the substance.

SHRI KODIKKUNIL SURESH: I will conclude in just one minute Sir. I submit that to save the current problem, the Corporation has to import more than 15,000 tonnes of raw cashew from foreign countries immediately., As the financial condition of the Corporation is not not so sound, the Corporation approached the nationalised banks such as the State banks of India and the State Bank of Travancore but they are not taking any favourable steps to release the funds. To overcome the present crisis and unemployment, the Government if India should intervene in the matter and ensure that the necessary funds are released to the Kerala Cashew Development Corporation immediately.

MR. DEPUTY SPEAKER: Mr. Reddy please. You please be very brief.

SHRI B.N. REDDY: Sir, in Amaravathi which is situated 30 kilometers away from Guntur in Andhra pradesh, atrocities were committed on a mother aged 40 years and her two grown up daughters, aged 22 and 20. On 16th July 1993, the sarpanch and his followers numbering about 20 raided the house of Shri Puli Narasimia Rao at 11.00 p.m. and dragged his wife and daughters into the street stripped them of their clothes and paraded them naked, assaulting and abusing them in a most vulgar language. While this incident is shocking by itself, this heinous crime was committed in order to wreak vengeance on Shri Puli Naresimha Rao for leaving the Congress party and for owning allegiance to the

Telugu Desam Party. This is most detestable. [Interruptions]

SHRIB.N.REDDY: This outrage against women has reused the conscience of te entire people of the State and thousands of men women have gone on dharmas and protest marches in Amaravathi, Guntur and other places, I am also shocked to observe that his crime was committed precisely on the day when the Chif Minister of the State was camping in Guntur. This shows how free the Congressmen feel to commit any crime against their political opponents Interruptions)

Sir, I demand that the Home Ministershould come forward immediately with a statement about this outrage and take immediate action against the culprits. I hope this august House and the hon. Deputy speaker would join me in condemning this ghastly humiliation of women.

SHRI BASUDEB ACHARIA (Bankura): I want to know whether the Home Minister will visit Andhra Pradesh, Wedemandthat he should visit the State. When he said that he would visit Calcutta, he should also visit Andhra Pradesh.

[Translation]

DR.LAXMINARAYAN PANDEYA (Mandsaur): Mr. Deputy Speaker, Sir there were incidents of bomb-blasts on 19th, 22nd and on 25th in Bhopal, the capital of Madhya Predate. This is for the first time after independence that there has been a series of bomb-blasts consequently, life of people is not secure and people are panicky. The Government has, of course initiated action. It is feared that foreign elements are involved in the incident. The Government should make a statement in the House in this regard. An incident has taken place in the constituency. The daughter and the wife of Narsinghrao have been stripped off and paraded in the market... Interruptions)

[English]

MR. DEPUTY SPEAKER: Mr. Balayogi please.

[Translation]

SHRIS.M.LALJAN BASHA: This is a serious issue. It is a matter of shame for all of us. The man who has done it is Sarpanch belonging to Congress party...(Interruptions)

[English]

MR. DEPUTY SPEAKER: You cannot speak now. I have called Mr. Balayogi. How can you go no speaking without giving any notice? Please sit down.

[Translation]

SHRIS.M. LALJAN BASHA: The Government should keep a vigil on such incidents. Attention of the entire House should be drawn to this fact. The Government should also note that the person responsible for it is the Sarpanch who is a number of the Congress Party. The culprit should be awarded stringement, possible punishment. The incident took place on 17th when the C.M. was on to tour that area. The Sarpanch belonging to the Congress party has become so daring that he strips of women. The Government should have an eye on it. This is the most important matter. This is not the case concerning a particular person. The men of the B.J.P. have also visited that area and have noticed as to what had happened there but ones Congress minister has visited that place. It is unfortunate that now days women are stripped off and paraded. There women were sripped off and parades is the bazar. The culprit is a sarpanth belonging to the Congress party. The minister gives him shelter for as many as ten days in his house and then the culprit is arrested. He holds a press Conference for an hour in the office of the S.P. itself. He is a culprit of such a horrendous tragedy. The man who holds a press Conference

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there for an hour is a Sarpanch and a member of the Congress party. You know the way the Congress party functions there... women and

(Interruptions)

SHRI BASUDEB ACHARIA (Bankura): What is the hon. Minister of Home Affairs doing?

[English]

SHRISOMNATH CHATTERJEE (Bolpur): All the Congress Chief Ministers are in Delhi bribing the Members. it is disgusting.

[Translation]

SHRIS.M.LALJANBASHA: The Sarpanch belonging to the Congress Party is responsible for that. They arrest the culprit after ten days. This is a very serious matter. Three women were stripped off and paraded.

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum): Does the minister not consider it serious enough for his response? why is he not responding? (Interruptioins)

MR.DEPUTY SPEAKER: You have brought this matter to the notice of the House. (Interruptions)

MR.DEPUTY SPEAKER: Mr. Minister, would you like to respond?

THE MINISTER OF HOME AFFAIRS (SHRIS.B.CHAVAN): i will collect the information and then if necessary, I will make a Statement.

SHRI BASUDEB ACHARIA (Bankura): No, mere Statement will not do. You have to go there

[Translation]

SHRIS, M. LALJAN BASHA: Mere state-

15 (SAKA) Statement by Minister 618 ment will not do. you have to go there. There can be nothing more shameful than stripping off women and parading them.

[English]

SHRI BASUDEB ACHARIA: Sir, if he can goto Calcutta, why can't he goto Andhra Pradesh.

SHRI S.B.CHAVAN: Do you have any objection to my going to Calcutta?

SHRISOMNATH CHATTERJEE: you are most welcome. We shall give you a red carpet welcome which you deserve but we shall be very happy if you go to Andhara Pradesh also. Please do not discriminate the two States. you are the home Minister of India and not the Home Minister of Congress. your Chief Ministers are busy bribing people. (Interruptions)

MR DEPUTY SPEAKER: Please allow other Members to participate.

[Translation]

SHRIS.M. LALJAN BASHA: Sir, the Amrawati area of the South is called the area of 'Dasi' where women are parades naked.

[English]

MR. DEPUTY SPEAKER: You have already told this. Why do you want to repeat?

(Interruptions)

MR. DEPUTY SPEAKER: I have called Shri Balayogi.

(Interruptions)

MR. DEPUTY SPEAKER: Hon. Speaker has made it absolutely clear that Zero hour should he overby 12.30 hours. This was broadly agreed by everybody. So, cooperation of Members is very essential.

(Interruptions)

MR. DEPUTY SPEAKER: Shri Ballayogi, you must keep in mind that during Zero Houryou can only raise a matter of public importance of recent occurence. You should also keep in mind that you have to finish within one minute so that other members can also participate.

Statement by Minister

SHRIG.M.C. BALAYOGI (Amalapuram): Last month, on 23rd and 25th June, a major fire accident took place in my Parliamentary constituency of Amalapuram, that is in the villages Chintalanka, Ulavalapalli and Inivallai mandal.

Nearly 107 houses have been destroyed in the fire accident. Out of that Ninetyone families belonged to the weaving community and rest of them belonged to BC,SC,ST and minorities. Nearly properties worth Rs. 15 lakh have been damaged in the fire accident. Must of the weavers have lost their looms, house-cum-workshop sheds etc.

Therefore, I would request the hon. Prime Minister and the Textiles Minister, though you, to kindly help the weavers, BC,SC,ST and minorities, by providing financial assistance from the Prime Minister's national Relief Fund and other Funds.

[Translation]

SHRI NITISH KUMAR (Barh): Mr. Deputy Speaker, Sir, the Central Government owes all the responsibility for Uttar pradesh since there is a President's Rule there. The central Government is responsible for mentaning law and order situation there. There is a President Rule in Uttar Pradesh and the law of the Jungle prevails there. Two dozen persons have been killed there in fake-encounters within the span of two months.

Sir, everybody is aware of the incident that occurred at 8 o 'clock on the 28th in Karchhana Tehsilin Uttar Pradesh, The Janata Dalleader Amar Sanjeevan Yadav was going with some money on a bicycle to a clinic in connection with the treatment of his sister.. (Interruptions)...He was caught on the way by police and was

murdered. he was murdered in Karchhana at 8 O'clock in the morning and ever since the incidents of murders of political persons have been taking place.

Sir, through you I demand a statement by Government on this matter.

The former leader of the opposition Shri Revti Raman Sing is sitting on Dhahran in karchhana. Therefore, through you, we demend that the Government should take immediate action in this regard... Interruptions) Youth are being killed there and supporters of Janta Dal are being killed by singling them out. Therefore, through you, we demand a statement on this issue from the Government.....

(Interruptions)

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI (Garhwal): Mr. Deputy Speaker, Sir, jolly Grant Airfield is the only Airfield in the hilly areas of Uttar Pradesh. Presently a daily vayudoot flight operates between Dehradoon and Delhi. From the Statement given some days ago by the national Airport Authority people are afraid that Government might close down this airfield. This is causing a great concern and resentment among the people of Garhwal region.

Sir. Dehradoon is one of the main cities of Uttranchal region where important offices like Indian Military Academy, Oil and Natural Gas Commission, Forest Research Institute and of Surveyor General are located. This Vayudoot service is not only beneficial for the tourists visiting main pilgrim centres of Garhwal like Badrinath, Kedarnath and Hemkund Sahib but also for the local traders. If this service is discontinued it will be harmful for the tourism as well as the locals (Interruptions)

l, therefore, request the Government not to close down this air field should ratter work should be undertaken for its expansion is a time bound manner so that bookinh could also be

opereted from there. This will prove a milestone in the regional development. I hope that the Government will expedite it...Interruptions)

[English]

MR. DEPUTY-SPEAKER: Kindly imagine, if you are in this Chair, could it be possible for you to accommodate each and every one? I have some limitation.

(Interruptions)

[English]

MR.DEPUTY SPEAKER: The hon. Speaker has given a little liberty viz. up to 1 o'clock, particularly for today. it should not become a precedent.

[Translation]

SHRIJAGMEET SINGH BRAR (Fandkot): Mr. Deputy Speaker, Sir, I would like to draw your attention towards a very tragic incident. It took place at Mughalsarai railway station. A senior police Officer of Punjab. S.P. (Vigilance) shri Anoop Singh was traveling with his wife, daughter and grandson. He was made subject of indecent jokes. They were continuously stoned for eight hours.

[English]

MR.DEPUTY SPEAKER: Do not take the name of any individual who cannot defend himself here..

(Interruptions)

SHRI JAGMEET SINGH BRAR: The officer along with his wife and daughter were coming to Jallandhar and they were brutally attacked; 15-20 people entered into his compartment

[Translation]

They were attacked with lathis and stones.

The law and order in the country has deteriorated to such an extent.

Statement by Minister

[English]

MR. DEPUTY SPEAKER: No allegation against the officer.

[Translation]

SHRI JAGMEET SINGH BRAR; This police officer has fought bravely against the terrorists in Punjab, but he as well as his family members were injured in this incident at the Mugalsarai Railway Station. In the last he had to resort to open fire from his service revolver. He continuously pleaded for his protection, but nobody came forward to help him although the personnel of R.P.F. were present on the scene. One of his old colleages, a Colonel was also traveling by the same train. His wife kept her grandson and valuables in the custody of that colonel. When his wife told the people there that she was the wife of a senior police officer she was also tharshed and wounded.

Mr. Deputy Speaker, sir, through you, I want to tell hon. Minister of Home Affairs that this is a simple act of demorlizing the minority community. Do the persons belonging to minorities, who are in police or army, not have a right to travel in a train in this country. This incident is a blot on our administration. It is a serious matter so I demand the Minister of Home Affairs to get this matter investigated through the Governor of the State.

[English]

MR. DEPUTY SPEAKER: Mr. Anbarasu Era...

(Interruptions)

MR. DEPUTY SPEAKER: Every political party should have a chance to speak. I think he knows that....

(Interruptions)

SHRIJAGMEETSINGHBRAR: I want to hearwhat Home Minister has to savon this. How does he react to this? This is not a small matte. It is a threat to the entire state of Punjab. I want to know from the Home Minister what he has to say on this whether he will hold any inquiry into it. otherwise, there is no use just speaking here.

MR. DEPUTY SPEAKER: It has been brought to the notice of the Government. The Government has noted it down. They will make the necesary arrangement for that.

SHRI JAGMEET SINGH BRAR: What action will be taken by the Government on this? The Home Minister is sitting here; he should reply to this. Otherwise, there is no use speaking here. (Interruptions)

MR. DEPUTY SPEAKER: Shri Anbarasu Era.

SHRIBHOGENDRA JHA (Madhubani): You have not given a chance to a senior member.

MR. DEPUTY SPEAKER: I will call your name after this. (Interruptions)

You are fully aware that during zero hour only latest matters of public importance one has to raise. Kindly excuse me. You have raised the issue.

SHRIIJAGMEET SINGHBRAR: Tomorrow, the DG of the Punjab Police along with his wife and daughter may come thropugh that railway stgatioin. If he is in a private dress, he can also be attacked becaused his wearing a turben. That is a very serious matter. His wife was injured; his daughter was injured; his grand-Son was injured. Is this not an important matter? (Interruptions) They are steting in the North Block and they are not commenting on this. What will the peopl, e feel about it?

MR. DEPUTY SPEAKER: If your name had not ben called, then you would have become

angry. But I have obliged you. But you are taking more time then it was allotted to you. I am sorry.

Shri Anbarasu Era.

SHRIJAGMEETSINGHBRAR: lam very grateful to you. There should be some response from the Home Minister

MR. DEPUTY SPEAKER: Anyhow, you have brought it to the notice of the Governemnt and the Government has taken note of it. They will make the necesary arrangement for it.

SHRIERA ANBARASU (Madras central): Mr. Deputy Speaker, Sir, I want to ... (Interruptions)

SHRIE. AHAMED (Manjeri): Mr. Deputy Speaker, Sir, you have not given a chance to our party.

MR. DEPUTY SPEAKER: I will call your name.

(Interruptions)

MR. DEPUTY SPEAKER: Mr. Brar, you are fully aware that in Zero Hour only matters of urgent public importance could be raised. You have raised the issue, now you please allow others to speak.

(Interruptions)

SHRIJAGMEETSINGHBRAR: Iamsaying this because if the DG, Punjab Police along with his family travels and comes through that railway station in civil uniform, he can also be attacked because he wears a turban. This is a very serious matter, Sir. The SP's wife was injurned, his daughter and grandson were injured. The Ministers are just sitting in the North Block and are not commenting on such important matters. What is the use of speaking here like this? People will feel that the administration is not serious about them.

MR. DEPUTY SPEAKER: Mr. Brar. if

your name had not ben called you would have become angry. I obliged you but you are taking more time then was allotted to you.

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SHRI JAGMEET SINGH BRAR: I am too grateful to you for giving me time to speak here.

MR. DEPUTY SPEAKER: I am sorry, Mr. Brar, now you please allow others to speak.

SHRI JAGMEET SINGH BRAR: But I need some response from the Home Minister.

MR. DEPUTY SPEAKER: Sorry. Anyhow, you have brought it to the notice of the Government and the Government has taken a note of it

(Interruptions)

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga): Mr. Deputy Speaker, sir, you give chance to those Members who do not give any notice on the other hand you do not give chance to those prior notice(Interruptions)

SHRI DAU DAYAL JOSHI (Kota): Mr. Deputy Speaker. sir, police and bad elements at Mahaura station are hands in glove and common person is looted there....(Interruptions)

[English]

SHRI ANBARASU ERA: Mr.Deputy Speaker, Sir, I want to bring to the notice of the hon. House a serious threat...(Interruptions)

MR DEPUTY SPEAKER: Mr. Brar, let him speak please.

SHRI ANBARASU ERA: Mr. Deputy Speaker, Sir, before I bring it to the notice of the hon House a serious threat posed by the Government of Tamil Nadu, I seek your protection. Since I am a fraid that some of the Mebers may cause...(Interruptions)

MR.DEPUTY SPEAKER:Mr. Anbarasu, you know whenever Mr. Narayanan's group stand to speak, there is agitation from your side and whenever you stand to speak there is agitation from their side. Please do not put the House in an embarrassing situation. Please state the facts in such a way so that it does not hurt the feelings of others. I shall do one thing, I will call your name in the end.

SHRIANBARASUERA: I have only stated the facts.....(Interruptions)...I will not hurt anyone's feelings (Interruptions)

MR. DEPUTY SPEAKER: I will call your name in the end.

(Interruptions)

SHRI ANBARASU ERA: No, there will not by any agitation. You are restricting me. It is my right and privilaege to speak and state the facts.

"At this stage Shri Era Anbarasu came on the floor near the Table"

MR. DEPUTY SPEAKER: You kindly resume yourseat.

SHRI ANBARASU ERA: They are restraining me to speak. They are also coming.

MR. DEPUTY SPEAKER: This is absolutely in violation of the rules of the House. Please do not make allegations.

SHRI ANBARASU ERA: If this is correct then you approve it otherwise this can be off the record.

I have learnt that for the last three-four days, top police officials from Tamil Nadu are staying in Tamil Nadu House. The Tamil nadu house in Delhi has been converted into a spying house...(interruptions)....I have learnt that Prime Minister's house is under surveillance. (Interruptions)

DR. (SHRIMATI K. S. SOUNDARAM (Tiruchengode): No this is not correct.

SHRI ANBARASU ERA: House of various Congress leaders are also under surveilance...(Interruptions)...Top police officials of Tamil nadu are here. Another points, the AlADMK MPs were lodged in Tamil Nadu house...(Interruptionsi)....In fact, their rights and privileges have been infringed by the Tamil nsdu police. In understand, there was a big conspiracy to topple the Central Government. (Interruptions)

13.00 hrs

SHRI P.G. NARAYANAN (Gobichettipalayam): He is making very serious allegations which are baseless. There allegations are politically motivated and aimed at lowering the prestige and image of our AIADMK Government of Tamil Nadu. We have been threatened by the Congress people. (Interruptions)

SHRI ANBARASU ERA: We totally deny it.

SHRI P. G. NARAYANAN: We had decided to vote for the No-Confidence Motion. We have been intimidated and threatended. Our lady members have received threatening calls. (*Interruptions*)

We had requested our Chief Minister for police protection. But our police have never indulged in surveillance on the Prime Minister's residence (Interruptions)

MR. DEPUTY SPEAKER: Kindly resume your seat. There is a limitation for everything. It is we who frame the rules of the House. The Hon. Speaker has made in absolutely very clear that the Zero Hour

should come to an end by 12.30 p.m. Today, fortunately, the Speaker, feeling the pulse of the hon. members just obliged to carry on up to one o'clock. Most of the people wanted to ventilage their grievances. But, for us to get into the grooves of the rules, it takes time. Some mental areparation is also necessary. So understanding the psychology of the hon. member the Speaker has obliged to extend the time up to one o'clock and the Treasury Benches also should not mistake us.

The question is that there are hon. members who really wanted to ventilate the grievances. But if the debate were to go no for a long time, it does not give a good impression. The whole world is watching us.

Shri Narayanan, you have replied to the allegation of Shri Era Anbarasu. Yes have totally denied it and you have said that it is wrong and far from the truth. Both of you have made your stand absolutely very clear.

Now I go to Shri Fatmi and Shri Bhogendra Jha and then we will adjourn.

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga): Doordarshan had adopted a policy for accepting the serials on the basis of first come first serve. But they did not care for the quality of the serials while following this policy as a result of which viewers are being deprived of good quality serials. their policy of first come first serve is gradually transoforming into first pay and first get. This is a very serious matter. The persons who fade already established as good producers are losing this battle to persons.

This way a large scale malpractice is going on in Doordarshan. The Government should consider it and ensure that only good quality serial will be accepted for telecast on T.V.

[English]

SHRIE AHAMED: Even as per the list we have not been called.

MR. DEPUTY SPEAKER: Today the names have not ben called as per the list.

SHRIBHOGENDRAJHA (Madhubani):No one has been called from the CPT today. I suggest that Shri Tej Narain Singh may be allowed to speak.

SHRISRIBALLAV PANIGRAHI (Deogarh): Today we can expect some time. There are some buring problems in our area.

MR. DEPUTY SPEAKER: Everybody cannot be accommod ted.

[Translation]

SHRI TEJ NARAYAN SINGH (Buxar): Last year also there was drought in Bihar and labourers from there migrated to Haryana and Punjab They eamed their livelihood by doing the job of a labourer Now, we are facing the same situation for the secound year also., There is still no rain in south of Bihar. The Sone Cannal constructed by the Britishers has been damaged. For the last four years a demand for Rs. 2500 crores is being made to the Government of India, but it does not have funds for this purpose. The farmers in South Bihar ruined and the labourers are migrating to other states for eaming thur livelihood. Therefore, I demand that the Government of India should immediately release at least Rs. 1000 crores, to repair the rabewells which are lying out of order and to start food for work programme for strengthening the sone canal so that drought conditions could be fought out.

[English]

MR. DEPUTY-SPEAKER: Now, Papers to be laid on the Table. Shri Mukul Wasnik.

13.06 hrs

[English]

PAPERS LAID ON THE TABLE

Annual report and review on the working of the pawan Han's Limited New Delhi for the year 1991-92 and statement for relay is laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOP-MENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): Sir, on behalf of Shri Gulam Nabi Azad, I beg to lay on the table-

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - Statement regarding Review by the Government on the working of the pawan Hans Limited, New Delhi, for the year 1991-92.
 - (ii) Annual Report of the Pawan Hans Limited, New Delhi, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement showing reasons for delay in laying the papers mentioned at (1) above.

[Placed is Library See no 422/93]